

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2012 with I.A.No. 3/2012

Sub: Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 28.2.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Aarti Steels Limited, Cuttack

Respondents : Orissa State Load Despatch Centre , Bhubaneswar
GRIDCO Limited, Bhubaneswar
Indian Energy Exchange, New Delhi
National Load Despatch Centre, New Delhi

Parties present : Shri Sanjay Sen, Advocate for the petitioner
Shri Rajiv Yadav, Advocate for the petitioner
Shri R.B.Sharma, Advocate for the GRIDCO
Shri S.R.Saranghi, GRIDCO
Shri R.K.Mehta, Advocate for the SLDC, Orissa
Shri Akhilesh Awasthy, IEX

Record of Proceedings

Learned counsels appearing on behalf the Orissa State Load Despatch Centre and GRIDCO Limited requested two weeks time to file their reply. In response, the learned counsel for the petitioner submitted that this is clear cut case of violation of the provisions of Electricity Act, 2003 and Open Access Regulations of the Commission by denying non-discriminatory open access and requested the Commission to fix a early date for hearing of the petition.

2. In view of the submissions of the counsels for the petitioner and respondents, the Commission granted one week time to both respondents to file their replies.

3. The respondents were directed to file their replies on affidavit, latest by 2.3.2012, with advance copy to the petitioner, who may file rejoinder, if any, on or before 9.3.2012.

4. The petition shall be listed for hearing on 13.3.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**